

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.1333/SO/2022

Date:11.07.2022

CIRCULAR No.10/2022

Sub: High Court for the State of Telangana – Heavy rains in the State of Telangana – As directed, not to pass adverse orders i.e., Interim Orders, Interlocutory Applications etc., when advocates or parties does not appear in the courts in the during these two days i.e., 11.7.2022 (Monday) and 12.7.2022 (Tuesday) – Instructions - Issued.

In view of incessant rains in the State of Telangana, as directed by the Hon'ble the Chief Justice, all the Judicial Officers in the State are hereby directed not to pass any adverse Orders, when advocates or parties are unable to appear before the courts and to extend the interim orders, if they are unable to represent during these two days i.e., 11.7.2022 (Monday) and 12.7.2022 (Tuesday).

Therefore, as directed, all the Presiding Officers in the State shall follow the above instructions.


REGISTRAR GENERAL

To

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
3. All the Unit Heads in the State of Telangana. {with a request to communicate the circular instructions to all the Judicial Officers working in their unit}
4. All the Registrars, High Court for the State of Telangana. {for information}
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.